

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. K. N. CHARY, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.7360/Del/2018
Assessment Year: 2015-16

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| Sunaina Jham, H-68, Rajouri Garden, New Delhi-110027 PAN No.AAFPM1183P (APPELLANT) | Vs | ITO Ward- 45 (2) New Delhi (RESPONDENT) |
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| Appellant by | Ms. Akrti Dhawan, Advocate |
| Respondent by | Shri N. K. Bansal, CIT (DR) |

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| Date of hearing: | 26/10/2021 |
| Date of Pronouncement: | 26/10/2021 |

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-15, Delhi dated 29.08.2018 for A.Y. 2015-16.

2. Vide letter dated 26.10.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Scheme, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both representatives on 26.10.2021.

Sd/-
(K. NARSIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-26.10.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
 ITAT NEW DELHI

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| Date of dictation | 26.10.2021 |
| Date on which the typed draft is placed before the dictating Member | 26.10.2021 |
| Date on which the typed draft is placed before the Other member | 26.10.2021 |
| Date on which the approved draft comes to the Sr.PS/PS | 26.10.2021 |
| Date on which the fair order is placed before the Dictating Member for Pronouncement | 26.10.2021 |
| Date on which the fair order comes back to the Sr. PS/ PS | 26.10.2021 |
| Date on which the final order is uploaded on the website of ITAT | 26.10.2021 |
| Date on which the file goes to the Bench Clerk | |
| Date on which file goes to the Head Clerk. | |
| The date on which file goes to the Assistant Registrar for signature on the order | |
| Date of dispatch of the Order | |